

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-260/ND/2017

IN THE MATTER OF:

Neelam Singh

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 10.12.2019

Coram:

SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op-creditor

:Mr. Rahul Shukla, Advocate

For the Ex-director

**:Mr. Arvind Kumar, Adv. For
Mahesh Kumar, Mr. Arun Khatri,
Advocate for Sushant Pawar.**

For the Liquidator

:Mr. Abhishek Anand,

ORDER

IA No. 45 of 2019

Heard the submissions made by the counsel for the Ex-director. Registry is directed to issue notice to the Registrar of companies (respondent No. 5) Ministry of Corporate-affairs New Delhi, 4th Floor, IFCI Tower, Nehru Place, New Delhi – 110096 to appear as well as file his reply in the matter. Dasti is allowed.

Advocate Sh. Arun Khatri has appeared on behalf of the corporate-debtor has withdrawn the interim application dated 11.11.2019 which is a petition under Section 340 of Cr.P.C read with Section 195B of Cr.P.C read with

(Meenu)



Section 65 of IBC read with Rule 11 of NCLT Rules for initiation of enquiry and initiating the criminal proceedings for offence for giving false statement and affidavit with intent to injure and procure favourable orders for the sale of assets of the corporate-debtor along with the supporting affidavit. The withdrawal of the application is permitted without any costs. The application is dismissed as withdrawn. Post the matter to 07.01.2020.

- S d -

(V.K. Subburaj)
Member (T)

- S d -

(P.S.N. Prasad)
Member (J)

(Meenu)